

Diversion of Welfare Funds to Other Use by Orissa Government

5319. SHRI SRIBALLAV PANIGRAHI: Will the Minister of FINANCE be pleased to state:

(a) the total amount of overdraft by the Government of Orissa as on July 31, 1991;

(b) whether the Union Government have come across incidents of diversion of funds meant for welfare of backward and tribal population to other uses by the State Government;

(c) if so, the details thereof; and

(d) the steps the Union Government propose to take so that such diversion of funds do not take place?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) The Government of Orissa was not in overdraft with the Reserve Bank of India as on 31st July, 1991.

(b) No, Sir.

(c) and (d). Do not arise.

[*Translation*]

Payment of HRA and CCA to Central Government Employees in Ghaziabad

5320. SHRI RAMESH CHAND TOMAR: Will the Minister of FINANCE be pleased to state:

(a) the circumstances under which the Government started paying house rent allowance and city compensatory allowance at Delhi rates to Central Government employees working within the limits of Ghazi-

bad Municipality;

(b) whether these allowances are being paid at Delhi rates to the Central Government employees working in the C.G.O. Complex at Faridabad and also to the employees of the Income Tax and Excise departments working in the C.G.O. Complex, Ghaziabad;

(c) whether in other offices located in the C.G.O. Complex, Ghaziabad these allowances are being paid at the rates applicable to a C-class city and the allowance paid to the employees at Delhi rate since 1979 are being recovered from them;

(d) if so, the reasons therefor; and

(e) the action proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) Based on the general policy of the Government relating to grant of House Rent Allowance/Compensatory (City) Allowance on the basis of contiguity of one Municipality/Corporation to another, the Central Government employees working within the limits of Ghaziabad Municipality were granted House Rent Allowance/Compensatory (City) Allowance at Delhi rates as Ghaziabad Municipality was found contiguous to the Municipal Corporation of Delhi.

(b) to (e). The information is being collected.

[*English*]

Payment Problems to Garment Exporters

5321. SHRI RAJENDRA KUMAR SHARMA: Will the Minister of TEXTILES be pleased to state: